

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-158/2016**

**IN THE MATTER OF:**

Dehlvi Remedies Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

... Respondent

**Order under Section 560(6) of the Companies Act**

**Order delivered on 12.02.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Abhey K. Das, Advocate

For the ROC, Delhi : Mr. Manish Raj, Co. Prosecutor

For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

For the Impleader- : Ms. Ritika Shaw, Mr. S.R. Arora, Advocates

**ORDER**

Income Tax Department has not filed its reply, despite last opportunity.

List for arguments on 6<sup>th</sup> March, 2018.

Sd/-

(M.M.KUMAR)

PRESIDENT

Sd/-

(S.K. MOHAPATRA)

MEMBER(TECHNICAL)

12.02.2018

V.Sethi